



2026:AHC:1052

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3782 of 2025

Ramvriksh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ankesh Kumar
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Pankaj Kumar Gupta, learned Standing Counsel for the State-respondents and Mr. Hari Mohan Srivastava, learned counsel for the respondent-Gram Panchayat.

2. The instant public interest litigation has been filed for the following relief:

" issue a writ, order or direction in the nature of mandamus directing the respondent no.2 and 3 to evict the respondent nos.5 & 6 from Gata no.26M/ 0.0024 hectare and Gata no.28M/ 0.0024 hectare which are recorded as Pond (Garhi) and Banjar in the revenue record situated at Village- Kanehati, Tappa- Kabra Pargana Mahuli Pashchim Tahsil and District- Basti is public utility land and have been wrongly encroached by them by raising construction."

3. Learned counsel for the petitioner submitted that in spite of the final order passed by the Tahsildar against the private respondent nos.5 & 6 under Section 67 of U.P. Revenue Code, 2006 for ejectment and damages, the order has not been given effect on spot. He further submitted that the appropriate direction be issued for implementation / execution of the order passed by Tahsildar under Section 67 of U.P. Revenue Code, 2006.

4. I have considered the argument advanced by learned counsel for the petitioner and perused the records.

5. There is no dispute about the fact that the order for ejectment and damages has been passed by the Tahsildar on 26.4.2024, under Section 67

of U.P. Revenue Code, 2006.

6. Under Para 460 of U.P. Revenue Court Manual, provision has been prescribed for implementation / execution of the order passed under Section 67 of U.P. Revenue Code, 2006, as such, the instant public interest litigation cannot be entertained.

7. The instant public interest litigation is ***dismissed*** with observation that appropriate proceeding can be initiated for implementation / execution of the order passed by the Tahsildar in accordance with law.

(Chandra Kumar Rai,J.)

January 6, 2026

Rameez